

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 137

RST. A 7/2023, IA Nos. 825/2024,
971/2024, 236/2024, 975/2024
In
CP (IB) No. 127/Chd/Pb/2017
(Admitted)

IN THE MATTER OF:

UCO Bank

...Petitioner/ Financial Creditor

Vs.

KKK Cotspin Pvt. Ltd.

...Respondent/ Corporate Debtor

Under Section: 7, 60(5) IBC 2016, Rule 11 NCLT Rules

Due to paucity of time, the matter could not be taken up today, hence
the matter is adjourned to 05.08.2024.

-sd-
Court Officer

June 06, 2024
SM